

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/520/2022 IA/1429/2022 C.P. (IB)/1168(MB)2020

IN THE MATTER OF

Manglam Vanijya Private Limited

... Petitioner

Vs

Reward Business Solutions Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/1429/2022:

Adv. Grishma Dalvi (PH)

For the RP:

Adv. Sumanth Anchan (PH)

For the Respondent

IA/520/2022:

Adv. Pulkit Sharma, R1 and R4 (PH)

ORDER

IA 520 of 2022- On the request of the Counsel for the Applicant, adjourned to **11.06.2024**.

IA 1429 of 2022-At the outset, the Ld. Counsel for the Applicant fairly admits that no permission was ever sought or granted to file rejoinder. Neither is there any order taking on record the rejoinder. Thus, rejoinder is taken off the record. The prayer in the Application is for recall of the order dated 18.02.2021 stating that the parties in CP 1168 of 2020 are related parties. The Ld. Counsel for the Applicant during the course of the arguments have submitted that as an RP/Liquidator of Ezeego One Travel & Tours Limited, she came across the Transaction Audit Report, on the strength of which she filed her claim with the RP of the Corporate Debtor/Reward Business Solution Private Limited for the claim of Rs. 21,05,06,662/-. She further

submits that her claim is pending consideration before the RP. On the other hand, the Ld. Counsel appearing for the RP submits that after condonation of delay by the Hon'ble Court vide order dated 16.02.2024, he has considered the claim filed by the Applicant and has sought certain more documents vide two separate emails dated 23.03.2024 and 08.04.2024. These documents till date have not been supplied and in view of the fact that the reply filed was way-back in July 2023, the Ld. Counsel prays for liberty to place on record these relevant emails. Allowed as prayed for. Ld. Counsel for the Applicant also seeks permission to place on record and make reference to the relevant paras of Transaction Audit Report which is otherwise a confidential document so as to support her contention. In view of the request made, adjourned to **11.06.2024** for arguments. Let the pleadings be completed before the next date of hearing.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/